

M-3

**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**


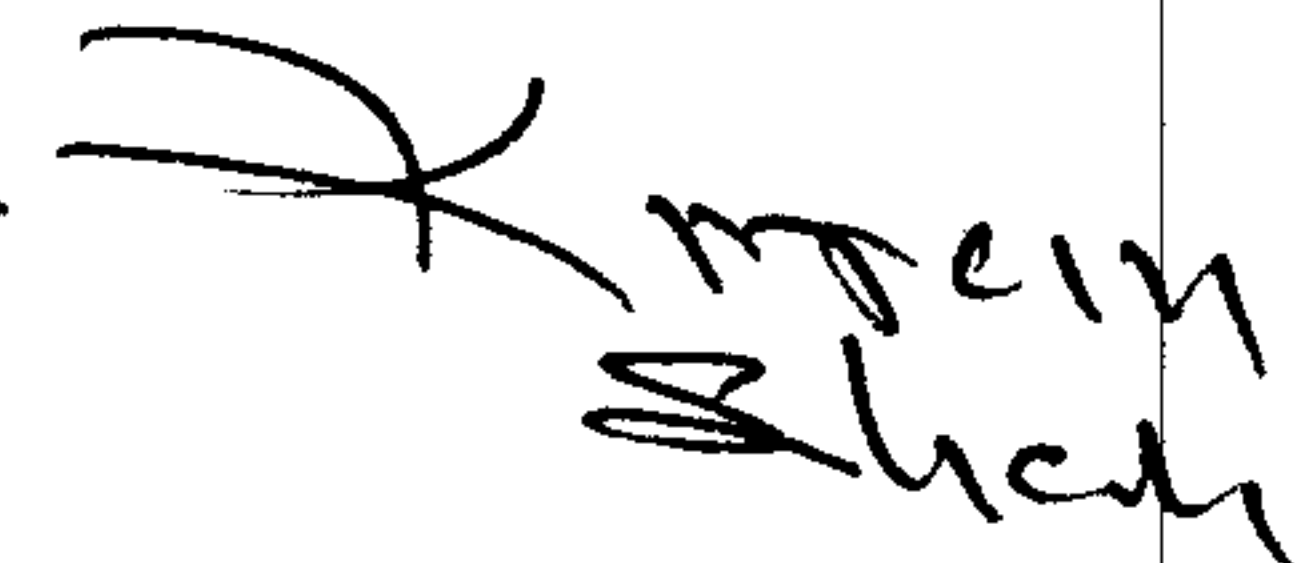
**IA 250 of 2017 in TP No. 58/397-398/NCLT/AHM/2016 (New)
C.P. No. 11/397-398/CLB/MB/2014(Old)**

Coram: **Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 18.01.2018**

Name of the Company: Sanjivbhai Kiritbhai Patel & Ors.
V/s.
Biocare Remedies Pvt. Ltd. & Ors.

Section of the Companies Act: Section 397-398 of the Companies Act, 1956

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	Bhaurao	Adv	Beh'm.	
2.	KIRAN SHAH	C.A.	Petitioner	

ORDER

Learned FCA Mr. Kiran Shah with Learned Advocate Mr. B T Rao present for Applicant. None present for Respondent in IA 250/2017.

Applicant is directed to file written submissions in respect of the dates of the events when they have taken steps to get finally exit from the company in view of the order passed by Hon'ble NCLAT.

Respondent is absent. Registry is directed to inform the Respondent for the listing of the case on 22.01.2018.

List the matter on 22.01.2018.


**MANORAMA KUMARI
MEMBER JUDICIAL**

Dated this the 18th day of January, 2018.